

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 539/MP/2020

- Subject** : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of Sub-station and lines in terms of Regulation 5 read along with Regulations 23 and 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause No. 6.2 of the Central Electricity Authority (Manual on Transmission Planning Criteria), 2013.
- Date of Hearing** : 23.8.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : North Eastern Regional Load Despatch Centre (NERLDC)
- Respondent** : Manipur State Power Company Limited (MSPCL) and 2 Ors.
- Parties present** : Shri Utpal Das, NERLDC
Ms. Himani Dutta, NERLDC

Record of Proceedings

The instant petition is filed by the North Eastern Regional Load Despatch Centre (NERLDC) for providing protection systems having reliability, selectivity, speed, and sensitivity and keeping them functional by ensuring proper inspection & patrolling and maintenance of sub-stations and lines for the security of the North Eastern Grid as well as the interconnected Indian Grid and reliable operation.

2. The Commission observed that Manipur State Power Company Limited (MSPCL) has not filed the time line for implementation of the protection system at sub-stations identified by the Petitioner as per the direction in RoP dated 20.6.2023.



3. The representative of Manipur State Power Company Limited (MSPCL) requested time to a file reply along with the details of the progress/status of the protection system of its sub-stations. The Commission granted time at the request of MSPCL.

4. The Commission directed the Petitioner to convene a meeting of the Respondents before 29.9.2023 and in consultation with them, formulate an implementation plan along with time line (priority-wise) for the implementation of a protection system at the sub-stations identified by the Petitioner in compliance with the CEA Grid Standards and IEGC and submit the same on affidavit by 15.10.2023.

5. The Commission also directed the Petitioner to file its rejoinder to the reply filed by MSPCL, if any, by 18.9.2023 and observed that no request for an extension of time will be entertained.

6. Subject to the above, the Commission reserved its order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

